

Sandeep Kumar Jain
Insolvency Professional
IP Registration Number:
IBBI/IPA-002/IP-N00174/2017-18/10446

Office: 24 Ka 1, Jyoti Nagar, Jaipur-302005
Rajasthan, India
Telephone: 0141- 2740924
Mobile: +91 98280 50920
Email: sandeepjaincs@gmail.com
www.armsandassociates.com

To,
The Insolvency and Bankruptcy Board of India
7111 Floor, Mayur Bhawan,
Shankar Market, Connaught Circus,
New Delhi -110001

In Ref: Varankit Exports Private Limited (CIN: U36911RJ1997PTC013273)
Subject: Intimation regarding initiation of voluntary liquidation of Varankit Exports Private Limited ("Company")

Respected Sir/ Ma'am,

It is respectfully submitted that the shareholders of the Company at its meeting held on March 07, 2022 have decided to:

1. Voluntarily liquidate the Company as per relevant provisions of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017; and
2. Appoint Mr. Sandeep Kumar Jain, insolvency professional (IP Registration Number - IBBI/IPA-002/IP-N00174/201718-10446), as a liquidator of the Company.

In reference to above the Public Announcement in Form A as specified in Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 has been made on March 8, 2022 in Indian Express (English) and Jansatta (Regional Language) newspaper with wide circulation at the location of the registered office of the Company.

We request you to kindly take the above intimation on record.

Thanking You,

Yours Sincerely,



Sandeep Kumar Jain
IBBI/IPA-002/IP-N00174/201718-10446
Liquidator

Dated: March 09, 2022

Place: Jaipur

encl:

1. Copy of Newspaper Advertisement
2. Certified True Copy of Resolution passed by the members of the company



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
The undersigned being the Authorized Officer of **Cholamandalam Investment and Finance Company Ltd.** (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) **within 60 days** from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation & publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name and Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & Amt. O/s.	Description of the Property / Secured Asset
1.	Loan A/c. No(s). : X0HLDH00002786799 1) Bhanwar Lal Prapajati 2) Sukhi Devi Kshokhanya B/D Gurjar Complex, Banar Road, Jodhpur, Rajasthan-342 001.	₹ 3,28,46,936/-	₹ 32,68,172/- as on 11.02.2022	House at Plot No. 14, Part of Khasra No. 210/2, Gram-Khokhaliya, District-Jodhpur, Admeasuring area 125 Sq. Yds. (Hereinafter referred as the Said Property). * Four Corners of the said Property - * East : Road; * West : Plot No-15; * North : Gali; * South : Road. Nature of the property. Lease Hold (Krishi Bhoomi Roopantar, Jodhpur, Rajasthan)

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove **within 60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Jodhpur, Rajasthan. **For Cholamandalam Investment and Finance Company Limited**
Date : 08.03.2022 **Authorized Officer**



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
The undersigned being the Authorized Officer of **Cholamandalam Investment and Finance Company Ltd.** (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) **within 60 days** from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation & publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name and Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & Amt. O/s.	Description of the Property / Secured Asset
1.	Loan A/c. No(s). : X0HLDH00002162543 1) Rahul Mathur 2) Shilpa Mathur Both are residing at :- 80 A, Jain Vihar 40 Feet Road, Ajmer Road, Jaipur, Rajasthan-302 021.	₹ 50,75,976/-	₹ 35,77,936/- as on 10.02.2022	Plot No. B-3/266, Chitrakoot, Vaishali Nagar, Jaipur, Rajasthan, admeasuring 270.00 Sq. Mt. (Hereinafter referred as "the said property") * Four Corners of the said Property - * North : Road 9 Mt; * South : Other Land; * East : Plot No. 265; * West : Plot No. 267. Flat No. 102, First Floor built on Plot No. B-3/266, Chitrakoot, Vaishali Nagar, Jaipur, Rajasthan admeasuring 1495.00 Sq. Yd. (Hereinafter referred as "the said portion of the said property") Nature of the property. Leased out by the JDA, Jaipur.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove **within 60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Jaipur, Rajasthan. **For Cholamandalam Investment and Finance Company Limited**
Date : 08.03.2022 **Authorized Officer**



PDPM Indian Institute of Information Technology, Design & Manufacturing Jabalpur
(An Institute of National Importance, established by an Act of Parliament)
Dumna Airport Road, Jabalpur (M.P.)-482005

JRF Advertisement
Applications are invited for **two (02) Junior Research Fellow** posts for one year under IUHUB NTHAC Foundation, IIT Kanpur sponsored project in **Computer Science Discipline**. For More details, please visit www.iiitdmj.ac.in/pv.php. Last date: **20th March 2022** **Registrar**



TRANSMISSION CORPORATION OF ANDHRA PRADESH LIMITED

e - Procurement Short Tender Notice
The APTRANSCO invites bids online for the following work. APT(Const.- KADAPA)- e-14/2021-22: 132KV DC/SC line from existing 132KV SS Kothapalli to proposed 132KV RTSS Kalasamudram, and other related works in Anantapur district. Date & Availability of tenders in <https://www.approcurement.gov.in> on 02.03.2022 at 5.00 PM. Ph.No.9441529947
RO. No. 722PP/CL/ADVT/11/2021-22 **Sd/- Chief Engineer/Zone/KADAPA**



TAMILNADU NEWSPRINT AND PAPERS LIMITED
Kagithapuram - 639 136, Karur Dist, Tamil Nadu
Ph. : 04324 - 277001 (10 Lines)

NOTICE INVITING TENDER
Tender No. Material Description Due date
212213005371 Procurement of Spreader Roll for Wire & Press - PM/C # 2 22.03.2022
212213005427 Procurement of Pigment Dyes for Paper Machine 1,2 # 3 (a) Violet Dye (b) Blue Dye 23.03.2022
212213005473 Procurement of Maize based Native Starch (in Jumbo Bags) for Unit-I 22.03.2022
212213005429 Procurement of Sodium Silicate - Alkaline for Unit-I 21.03.2022
CORRIGENDUM if any will be issued in TNPL Website only
Email 212213005371 - purchase.lmp@tnpl.co.in
212213005427- 5473 & 5429 - purchase.rawmat@tnpl.co.in
Detailed terms and conditions, Tender Fee, EMD, etc, are available in the tender document at our websites : www.tnpl.com / www.tenders.tn.gov.in
DIPR/1071/Tender/2022 **TNPL - Maker of bagasse based eco-friendly Paper.**
"எனதுவன வதது ஏததுதான் எனதுதந்தம், எதுவன புதிது எதுதான் எனதுதந்தம்"



CENTRAL UNIVERSITY OF KASHMIR
Green Campus, Ganderbal - 191201 (J&K)

NOTICE INVITING e-TENDER (NIT)
For & on behalf of the Vice-Chancellor, Central University of Kashmir online e-tenders are invited from reputed and Govt. registered agencies for carrying out "Geo-Technical Investigation for proposed constructions in Central University of Kashmir at Tulmulla Ganderbal. (Quantity of bore holes-16)". The detailed tender document is available on e-tendering portal www.eprocure.gov.in and can also be downloaded from the University website www.cukashmir.ac.in. The period of downloading the tender is from 09.03.2022 to 21.03.2022.
NIT No. 01of2022
Dated: 07.03.2022
Sd/- Executive Engineer



Dakshin Gujarat Vij Company Ltd.
CIN U40102GJ2003SGC042909
Regd. & Corp. Office : 'Urja Sadan' N. V. Road, Kapodara Char Rasta, Surat 395 006 GUJARAT.

DGVCL Toll Free No. 19123 (or 1800 233 3003)
For Supply of Insulation Piercing Connectors Suitable for LT ABC in DGVCL
DGVCL intends to invite purchase tenders for Insulation Piercing Connectors suitable for LT ABC in huge quantity. As per GUVNL Purchase Policy, interested suppliers who want to bid for tendered items must have a valid "Vendor Registration Certificate" from GUVNL's subsidiary company. The details regarding procedure for Vendor Registration are available on DGVCL website www.dgvcl.com. For further information, interested suppliers may contact DGVCL Corporate Office, Surat in person/through phone or e-mail.
CE (P), DGVCL, Surat



Bank of India
Relationship beyond banking

TENDER NOTICE
Head Office: Star House 1, Risk Management Department, Information Security Cell, 3rd Floor, East Wing, C-5 - G Block, Bandra-Kurla Complex, Bandra (East), Mumbai 400 051. Email: security.information@bankofindia.co.in.
Bank of India invites request for quote (RFP) for Audit & Certification of ISO 22301:2019 & ISO 27001:2013.
Last date for submission of Request for Quote: **28.03.2022 by 4.00 pm.**
Full details are available on the Bank's Corporate Website: www.bankofindia.co.in under "Tender" Section from 08.03.2022.
Amendments/ Corrigendum, if any, will be kept on website only.



CHAUDHARY CHARAN SINGH HARYANA AGRICULTURAL UNIVERSITY, HISAR.
(Established by Parliament Act No. 16 of 1970)
Advertisement No. 2/2022
(BEFORE APPLYING FOR THE POST, THE CANDIDATES SHOULD GO THROUGH THE INSTRUCTIONS/CONDITIONS CAREFULLY)
Online applications are invited from eligible candidates for filling up various teaching posts in the University. The postwise details alongwith pay-scale, application processing fee, essential qualifications, general instructions/conditions, reservation, etc. can be downloaded from the University Website. The eligible candidates may apply through the University online portal <https://hau.ac.in> and <https://recruitment.hau.ac.in> from **09.03.2022 midnight** onwards which will be closed on **08.04.2022 midnight**. The candidates are also requested to visit University website regularly for notifications/updates/ corrigendum/ amendment, if any, with respect to above advertisement.
Sd/- REGISTRAR

HAU-123



FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VARANKIT EXPORTS PRIVATE LIMITED

1.	Name of Corporate Person	Varankit Exports Private Limited
2.	Date of Incorporation of Corporate Person	February 11, 1997
3.	Authority under which Corporate person is in corporated/ registered	Registrar of Companies, Jaipur
4.	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U36911RJ1997PTC013273
5.	Address of the registered office and principal office (if any) of Corporate person	9, Dharam Park, Shyam Nagar-2, Ajmer Road, Jaipur-302019 Rajasthan
6.	Liquidation Commencement date of Corporate Person	Monday, March 7, 2022
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Mr. Sandeep Kumar Jain Address: 24 Ka 1, Near Vidhan Sabha Jyoti Nagar, Jaipur-302005, Rajasthan Email: cssandeep@armandassociates.com Tel No. : +91-9828050920 Registration Number of the Liquidator: IBBI/PA-002/JP-N00174/201718-10446
8.	Last Date for Submission of Claims	Wednesday, April 6, 2022

Notice is hereby given that the Varankit Exports Private Limited has commenced Voluntary Liquidation on Monday March 7, 2022. The stakeholders of Varankit Exports Private Limited are hereby called upon to submit a proof of their claims, on or before April 6, 2022, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Dated: 08.03.2022 **Sandeep Kumar Jain**
Place: Jaipur **Liquidator**



RAJASTHAN HOUSING BOARD
No. ACE/IRMB/UPR/2021-22/702 **NIB: 16/2021-22** Dt. 02.03.2022

Bids for (1). Miscellaneous work including repairs & maintenance of Annual Rate Contract Basis, Indira Gandhi Nagar (Jagatpura) and Mahatma Gandhi Dastkar Nagar (Naila), Jaipur (2). Annual Rate Contract for Civil work Year 2022-23, All Sectors Pratap Nagar, Sanganer, Jaipur. (3). Replacement of street light from HPSV and fluorescent light to LED light for I.G. Nagar at Sector-01 to 14, Jagatpura, Jaipur (4). Construction of New WBM Road (Khatedar Land) & Remetling and Carpating Sector-09 and 18 mtr. Road along Nala, Sector-04, I.G. Nagar, Jaipur (5). Annual Rate Contracte work of Providing, Laying, Jointing, Testing of Sewerage line with manhole the juridication of Division PHE-I, RHB, Jaipur (6). Construction of compound wall at Parks and Horticulture work of Sector- 01, 02, 03 at Newai (7). Annual Rate Contract work of Providing, Laying, Jointing, Testing of DI/HDPE pipelines with interconnection works and construction of tube well the juridication of Division PHE-I, RHB, Jaipur (8). Annual Rate Contract for the the work of Providing, Laying, Jointing, Testing of DI/HDPE pipelines with interconnection works and construction of tube well the juridication of Division PHE-II, RHB Jaipur (9). Annual Rate Contract for the work of Providing, Laying, Jointing, Testing of sewerage line with manhole in the juridication of Division PHE-II, RHB Jaipur (10). Development work of EWS 480 & LIG 576 nos. flats under CMJAY Scheme at Sector-28, Pratap Nagar, Sanganer, Jaipur are invited from interested bidders for Sr. No. 1 to 10 from Date 09.03.2022 to 28.03.2022 up to 6:00PM. Other particular of bid may be visited on the procurement portal (<http://eproc.rajjasthan.gov.in>, <http://sppp.raj.nic.in>) of the state & <http://urban.rajjasthan.gov.in/rnb> department website. **UBN :- RHB2122WSOB00281, RHB2122WSOB00282, RHB2122WSOB00288, RHB2122WSOB00286, RHB2122WSOB00282, RHB2122WSOB00288, RHB2122WSOB00283, RHB2122WSOB00289, RHB2122WSRC00273, RHB2122WSRC00274, RHB2122WSOB00284**
Addl. Chief Engineer-I, Jaipur



AU SMALL FINANCE BANK
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(i)] POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagee/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060115080827 USMAN KHAN (Borrower & Mortgagee)	29-Apr-21 Rs. 2306727/- RS. TWENTY THREE LAK SIX THOUSAND SEVEN HUNDRED TWENTY SEVEN ONLY as on 29-Apr-21	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At Shop At 1st Floor, Tanwar Plaza 1st, Ward No. 14, Old Delhi Road Sahapura, Tehsil Sahapura , Dist Jaipur, Rajasthan- 302029, Area Admeasuring 205.76 sq. Yards. (Sirohi Grah Nirman Sahakari Samiti LTD.), With common amenities written in Title Document Bounded By-North-other Property, West-Plot No-03, East-Plot No-16, South- 26 Feet Wide Road	2-Mar-22
(A/c No.) L9001060100175650 RAMSWARPOOP TRIPATHI (Borrower), SMT. SUSHILA DEVI TRIPATHI (Co-Borrower & Mortgagee), ASHOK KUMAR TRIPATHI (Co-Borrower), SMT.REKHA TRIPATHI (Co-Borrower) Guarantor: SANVIYA LAL JAT	24-May-21 Rs. 766812/- Rs. Seven Lakh Sixty Six Thousand Eight Hundred Twelve only as on 20-May-21	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Patta No. -1, Missal No-1/11-12, Village - Barsani Tehsil - Asind Dist. -Bhilwara, Rajasthan, Admeasuring 2072 SQ. FT East : House Of Shri Ram Narayan , West : Road, North : Dev Sthan, South : Self Property	5-Mar-22

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets". The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table. **-sd-**
Place: Rajasthan **Date: 07-Mar-2022**
Authorised Officer AU Small Finance Bank Limited



JANA SMALL FINANCE BANK
(A scheduled commercial bank)
Head Office: The Fairway, Ground & First Floor, Survey No.: 10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS
The below mentioned borrowers have failed to repay the loan and redeem the gold ornaments within the stipulated time in spite of several reminders. The Gold Jewellery/ornaments pledged under the said loan accounts by the below listed borrowers will be sold in public/ Online/ private auction at our Branch premises on **10-03-2022 at 10.30 AM**. Those willing to participate are requested to contact the branch. The Bank reserves the right to accept or reject any bid without assigning any reason whatsoever. Please note that if the auction does not get completed on the same day, the same will follow the subsequent days on the same terms and conditions. If the customer is deceased all the conditions pertaining to auction will be applicable to nominee/legal heir. The Borrower are hereby notified to pay the upto date interest and ancillary expenses before the date of auction, failing which the pledged gold ornaments will be sold and balance dues if any will be recovered with interest and cost. For any queries and terms and conditions contact branch. For details of branch address visit www.janabank.com.

Sr. No.	Loan Account No.	Name of Borrower/Co-Borrower	Gross Weight of Pledged Gold Ornaments
1	30178730004990	Najiya Ji	19.20
2	30178740000445	Mahadev Kumawat	61.05
3	30178730005687	Shivpal Choudhary	56.80
4	30178740000534	Anil Khandelwal	19.59
5	30178730006269	Juned Khan	19.80
Jana Small Finance Bank Ltd., Plot No.101, 102, 112 & 113, "Brij Anukampa Tower", K-13, Ashok Marg C-Scheme, Jaipur-302001, Rajasthan.			
6	30288740000539	Chandra Haas Singh	33.35
Jana Small Finance Bank Ltd., No.101 & 102, 1st Floor, Guman Tower - II, A Block, Vaishali Nagar, Jaipur-302021, India.			
7	30798730003591	Suman S	36.23
8	30798730004374	Jalam Singh	8.03
9	30798730004476	Pappu Ram	54.29
Jana Small Finance Bank Ltd., Ground Floor, P.N.183, 184, 185, Maan Ji Ka Hatha, Behind Santhosh Guest House, Paota, Jodhpur-342001, India.			
10	30898730002081	Tara Chand	11.80
Jana Small Finance Bank Ltd., 2nd Floor, Balaji Tower, Bal Mandir Marg, House No.34 & 35, Sendara Road, Beawar, Ajmer-305901, India.			
11	33678730003601	Virendra Naruka	23.59
12	33678730004245	Vinay Sharma	30.53
13	33678730004271	Minakshi Mishra	4.84
14	33678740000377	Koshiyala Kanwar	20.10

Jana Small Finance Bank Ltd., Plot No.119/483, Madhyam Marg, Ward No.27, Sector-6, Mansarovar-302020, Jaipur, Rajasthan.

15	45878730001529	Mohd Salim	5.19
16	45878730001670	Shanti Kanwar	38.10
17	45878730001707	Pusp Kanwar	28.95
18	45878730002189	Vimla Devi	8.51

Jana Small Finance Bank Ltd., Ground & 1st Floors, Plot No.18 & 19, Partti Peda Road, Purani Industrial Area, Rani Bazar, Bikaner, Rajasthan-334001, India.

19	45888740000162	Tamu Kanwar	11.80
20	45888730000860	Anil Sharma	6.50
21	45898730001316	Vir Vikram	62.46
22	45898730003999	Piyush Yadav	5.85

Jana Small Finance Bank Ltd., Ground Floor, Jayanti Mall, Near Ashok Circle, Raghu Marg, Alwar-301001, India.

23	45908740000251	Kamal Saini	122.50
----	----------------	-------------	--------

Jana Small Finance Bank Ltd., No.G-2, "Green House", Plot No.O-15, Ashok Marg, Jaipur-302001, India.

24	45918740000091	Nitaji Panhar	60.63
25	45918730003322	Tuja Ram	17.64
26	45918730003374	Pankaj Arya	24.83
27	45918730003424	Kesar Kanwar	19.84

Jana Small Finance Bank Ltd., Ground Floor, Plot No.87-B/4, Bachharaj Ji Ka Bhagh, Sardarpura, Chopasani Road, Jodhpur-342001, India.

28	45928730001360	Yashpal Rajawat	96.75
29	45928740000242	Pramod Vijayvergiya	80.19
30	45928730003923	Harion Meghwal	21.25
31	45928730004021	Vishnu Sharma	5.86
32	45928730005422	Abdul Hameed	4.12
33	45928730005853	Manju Sain	12.86
34	45928740000420	Nitesh Vijay	143.74

Jana Small Finance Bank Ltd., Ground Floor, Plot No.389, Shopping Centre Scheme, Nr. Ghore Wala Baba Circle, Kota-324007, India.



राजस्थान स्कूल शिक्षा परिषद्, जयपुर
सर्वपल्ली डॉ. राधाकृष्णन शिक्षा संकुल, जवाहर लाल नेहरू मार्ग, जयपुर
फोन 0141-2700366, E-Mail : rajssa_accct@yahoo.co.in
क्रमांक : RCSSE/ICT/Diksha/Studio / 2021-22 / 2038 दिनांक : 06.03.2022

बोली आमंत्रण सूचना 16/2021-22
इच्छुक बोलीदाताओं से स्वीडिओ क्लस्टर और वीडियो कॉन्फ्रेंसिंग उपकरणों की आपूर्ति, स्थापना, परीक्षण, प्रारम्भ एवं प्रशिक्षण हेतु दो वर्ष की अनुबंध की अवधि के लिए संशोधन अनुसार दिनांक 30.03.2022 को समय 6:00 PM. तक ई-बोली आमंत्रित की जाती है। बोली के अन्य विवरण www.sppp.raj.gov.in, www.eproc.Rajasthan.gov.in तथा निम्नलिखित पोर्टल www.rajsma.nic.in पर देखे जा सकते हैं।
UBN:RSE2122GLOB00869 Est.cost: 52.2 Lacs
राज.संवाद / की / 21 / 12474 राज्य परियोजना निदेशक



HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057, Ph. 011 49267000, Toll Free No: 1800 212 8800, Email: customer.care@herohfi.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(i) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession
HHFJA19AP 1900000325	Mr. Kularam S/o Mr. Kanaram Saini	30/11/2021, Rs. 84,35,474/- as on date 22/11/2021	02/03/2022

Description of the Secured Assets / Immoveable Properties / Mortgaged Properties:- All that place and parcel of Residential Plot /Land Bearing No-17, Scheme Shiv Colony, Sanganer, Jaipur, Rajasthan- 302029, Area Admeasuring 205.76 sq. Yards. (Sirohi Grah Nirman Sahakari Samiti LTD.), With common amenities written in Title Document Bounded By-North-other Property, West-Plot No-03, East-Plot No-16, South- 26 Feet